

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No 7

IA/477(AHM)2021 in CP(IB)/138(AHM)2020

**Order under Section 9 IBC**

**IN THE MATTER OF:**

Mr. Sanjay S Jaiswal Prop. Of Trigun Enterprise  
V/s  
Vivek Steelco Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on ..19/07/2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Virendra Kumar Gupta, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ms. Noopur K. Dalal, Advocate.  
For the Respondent :

**ORDER**

IA 477 of 2021 is filed by the RP for extension of CIRP period.

We heard Ld. Counsel appearing for the RP/Applicant.

The Ld. Counsel appearing on behalf of the applicant/RP submits that one Resolution Plan is in active consideration of CoC. It appears to us that insolvency of the Corporate Debtor could be resolved. Hence, CIRP period is extended for another 60 days and to be completed on 8<sup>th</sup> September 2021. We direct the RP to complete CIRP before that.

IA 477 of 2021 stands allowed and disposed of.

  
(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

  
(MADAN B GOSAVI)  
MEMBER (JUDICIAL)